## CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI

## ORIGINAL APPLICATION NO.556/2001

DATED THE 17th day of August, 2001

Coram: Hon'ble Mr. Justice Ashok. C. Agarwal-Chairman
Hon'ble Mr. G. C. Srivastava - Member (A)

Shri Sheo Kumar Shrivastava, s/o late Hazari Lal Shrivastav, aged 60 years, Retired as Assistant Registrar, Income-tax Appellate Tribunal, CGO Complex, Mumbai, R/o CGS Colony, Sector-7, Bldg.19 Room No. 467, Antop Hill, P.O.Mumbai (By Advocate Shri S.P.Kulkarni) Versus

- Applicant

Union of India, through President, Income-tax Appellate Tribunal, CGO Building, 4th Floor, Maharishi Karve Marg, Mumbai 400 020.

- Respondent no.1

The Under Secretary to the Government of India, Ministry of Law Justice & Company Affairs, Department of Legal Affairs, Shastri Bhawan, New Delhi.

- Respondent no. 2

Pay & Accounts Officer, O/o Pay & Accounts, Department of Legal Affairs, Ministry of Law & Justice, 4th Floor, Indian Oil Bhawan, 'B' Wing, Janpath, New Delhi.

- Respondent no.3

Deputy Registrar, I.T.A.T. C.G.O. Building, 20, Maharishi Karve Marg, Mumbai - 400 020.

- Respondent no. 4

The Chief Controller,
of Accounts Central Pension
Accounting Organisation,
Senior Accounts Officer,
Trikoot-II, Complex, Bhikaji Cama
Palace, Behind Hotel Hayat Regency,
New Delhi. 110 066.

- Respondent no.5

## ORAL ORDER

Per Hon'ble Mr. Justice, Ashok Agarwal - Chairman

The applicant being entitled for grant of second upgradation w.e.f. 1.4.2000 in the hierarchial cadre post of Deputy Registrar (pay scale of Rs. 10,000-15,2000), has submitted several representations commencing from the first on 3.7.2000 at page 22 of the O.A. and last of which was on 16.4.2001 at page 11 of the O.A. No decision so far has been taken by the respondents. The applicant has since retired on superannuation w.e.f. 1.6.2001. In view of the aforesaid facts and the claim made, we find that in the interest of justice, we dispose of the present OA even without issue of notices with a direction to the respondents to give the idecision on the aforesaid representation and communicate the same to the applicant expeditiously within a period of three months from the date of service of a copy of this order. The present O.A. is disposed of with the aforesaid direction.

Member(A)

Agarwal)

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